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असाधारण

EXTRAORDINARY

भाग II — खण्ड 1

PART II — Section 1

प्राधिकार से प्रकाशित

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इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन के रूप में रखा जा सके।
Separate paging is given to this Part in order that it may be filed as a separate compilation.

MINISTRY OF LAW AND JUSTICE (Legislative Department)

New Delhi, the 22nd April, 2026/Vaisakha 2, 1948 (Saka)

CORRIGENDA

In the Finance Act, 2026 (4 of 2026), published in the Gazette of India, Extraordinary, Part II, Section 1, Issue No. 9, dated the 30th March, 2026,—

Page No.	Line No.	For	Read
72	24	“section 116”	“section 132”
72	25	“section 116”	“section 132”
73	4	“section 117”	“section 133”
73	12	“section 116”	“section 132”
74	13	“section 116”	“section 132”
74	27	“section 118”	“section 134”
75	2	“section 118”	“section 134”
75	5	“section 119”	“section 135”
75	12	“section 119”	“section 135”

Page No.	Line No.	<i>For</i>	<i>Read</i>
75	13	“section 118”	“section 134”
75	50	“section 118”	“section 134”
76	2	“section 119”	“section 135”
76	3	“section 119”	“section 135”
76	5	“section 119”	“section 135”
76	7	“section 119”	“section 135”

CORRIGENDA

In the *Jan Vishwas* (Amendment of Provisions) Act, 2026 (8 of 2026), published in the Gazette of India, Extraordinary, Part II, Section 1, Issue No. 13, dated the 8th April, 2026,—

- (i) in page 1, in the long title, *for* “descriminalising”, *read* “decriminalising”;
- (ii) in page 135, line 4, *for* “molluse”, *read* “mollusca”;
- (iii) in page 142, line 8, *for* “(Westem)”, *read* “(Western)”.

DR. RAJIV MANI,
Secretary to the Govt. of India.